

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-717/ND/2018

In the matter of:

Mr. Sanjay Kumar Jaiswal

....**Applicant**

Vs.

M/s. Amira Pure Foods Pvt. Ltd.

....**Respondent**

Under Section: 9 of IBC Code, 2016.

Order delivered on 10.09.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Ms. Anusha Nagarajan, Adv.

Mr. Rahul Ranjan, Adv.

For the Respondent :

ORDER

The learned counsel for the applicant present. None has appeared for the corporate debtor. As per the last order dated 06.08.2018 the learned counsel for the respondent had undertaken to file Vakalatnama within three days and reply within two weeks but till today neither Vakalatnama is filed nor the reply is filed or served. Today also nobody has appeared for the corporate debtor. The matter be proceeded ex parte. For final hearing on 28.09.2018.

Sd/-

Mukesh

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

